

Central Administrative Tribunal, Allahabad.

Registration T.A.No. 1347 of 1987

K.C.Sharma ...

Applicant

Vs.

Union of India & others ...

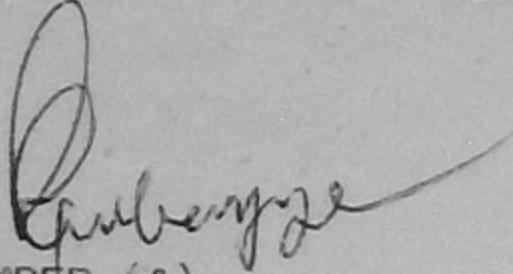
Respondents.

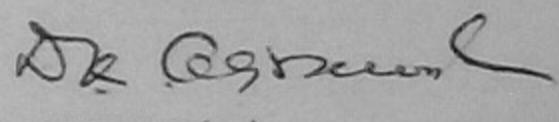
Hon.D.K.Agrawal, JM

Hon.K.Obayya, AM

Sri G.P.Agarwal, learned counsel for the Respondents is present. He states that the Petitioner has died. Sri Agarwal has also filed a certificate from Divisional Railway Manager, Northern Railway, Allahabad to the effect that the Petitioner has actually died on 7.8.1984. In the circumstances, the petition is abated.

2. The petition is dismissed as abated on account of the death of the Petitioner.

  
MEMBER (A)

  
MEMBER (J)

Dated 28th May 1990  
kkb